

- (b) the details of States/Union Territories who have submitted their action plans; and
- (c) the role of National Consultative Committee on De-addiction and Rehabilitation (NCCDR) in drug abuse prevention?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) The Ministry has issued an Advisory on 11.08.2016 to all the States/UTs on combating drug abuse which, *inter alia*, includes preparation of action plan by all States/UTs ensuring facility of de-addiction centres in each district, establishing separate and specialized de-addiction treatment centres/facilities for drug dependent females, ensuring availability of treatment for those in Juvenile Homes, Children Homes and Prisons, adopting approaches for education and prevention at all levels including schools and colleges etc., monitoring and inspection of all de-addiction centres annually, ensuring accreditation of all de-addiction facilities within a specific time period etc.

So far, the Ministry has not received action plan from any State Government/ Union Territory.

(c) A National Consultative Committee on De-addiction and Rehabilitation (NCCDR) under the Chairpersonship of Minister for Social Justice and Empowerment has been constituted in the Ministry.

The function of NCCDR is to advise Central and State Governments on the entire gamut of issues related to prevention, de-addiction, rehabilitation and harm reduction, with special reference to the following:-

- (i) Policies, programmes and legislation measures for persons affected by and/or vulnerable to alcoholism and drug abuse.
- (ii) Education, awareness building and community mobilization.
- (iii) Measures to facilitate physical and social rehabilitation of drug and alcohol abuse.
- (iv) Feed back on implementation of the national programme on drug and alcohol demand reduction, and ways to improve their effectiveness.

Aids and assisted living devices for senior citizens

1879. PROF. M. V. RAJEEV GOWDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the objectives of the scheme for providing Aids and Assisted Living Devices to Senior Citizens below poverty line and the total budgetary allocation for the scheme;

(b) whether Government perceives that there is lack of awareness among the senior citizens about the scheme; and

(c) if so, what measures Government has taken so far to increase awareness about the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (c) The Scheme aims at providing Senior Citizens, living below poverty line and suffering from any of the age related disability/infirmity such as (i) Low Vision; (ii) Hearing Impairment; (iii) Loss of teeth; (iv) Locomotor disability, with such assisted living devices which can restore near normalcy in their bodily functions, overcoming the disability/infirmity manifested. Steps are being taken by the Ministry of Social Justice and Empowerment, being the Nodal Ministry, *inter alia* for budget requirement, operationalisation of the Scheme and for publicizing the scheme.

Schemes for handicapped students in Rajasthan

1880. SHRI HARSVARDHAN SINGH DUNGARPUR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of schemes, being implemented for handicapped and mentally challenged students below 18 years in all the States particularly in Rajasthan;

(b) what is the present status of these schemes, State-wise; and

(c) the details of funds earmarked for these schemes in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) The Details of the Schemes, being implemented for physical and intellectually disability students below 18 years are as given below:

Deen Dayal Upadhyay Rehabilitation Scheme (DDRS):

Under DDRS, *inter alia*, *Grant-in-Aid* is provided to Non-Governmental Organizations (NGOs) running projects for the welfare of Students with Disabilities (PwDs) aimed at enabling to reach and maintain their optimal, physical, sensory, intellectual, psychiatric or social-functional levels. The Scheme is applicable to all the States/UTs in the country.

Scholarship Schemes:

The following Scholarship Schemes are being implemented for handicapped and mentally challenged students below 18 years in all States including Rajasthan.